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O.A.No.177/07

Mrutunjaya Prasad Rath.Applicant.

Vs.

Union of India & Ors.Respondents.

ORDER DATED 10th MAY, 2010

Coram:

Hon'ble Mr. M.R. Mohanty, Vice-Chairman

Hon'ble Mr. C.R. Mohapatra, Member (A)

Neither the applicant nor his counsel is present. Heard Mr. S.B. Jena, Ld. Addl. Standing Counsel for the Respondents and perused the materials placed on record.

2. This Original Application has been filed by the applicant who was working as Sub-Post Master in the cadre of Postal Assistant. During the period from 10.01.2005 to 31.03.2006 he was working as Development Officer, Postal Life Insurance under Sr. Superintendent of Post Offices Cuttack City Division, Cuttack. His grievance is that despite repeated representations the dues for the above period like leave salary, duty pay and traveling allowance etc., have not been paid. Hence, he has filed this Original Application with the following prayers:-

“(i) The Respondent Nos.2, 4 & 5 be directed to disburse the bonafide dues of the applicant as regards traveling allowance, leave salary and duty pay and further be directed to update his service book and to communicate his G.P.F. balance slip.

(ii) Any other relief(s) be granted as the Hon'ble Tribunal deemed fit and proper."

3. The Respondents by filing the counter have disclosed that the applicant was working under the administrative jurisdiction of Sr. SPOs, Cuttack from 10.01.2005 to 31.07.2005 and thereafter at C.P.M.G. Office till 31.03.2006. They have further submitted that all the claims preferred by the applicant have been complied with except the T.A. Bill for Jan-2005 and Feb- 2005 which have not been resubmitted by the applicant after duly complying with the objections raised by the Sr. SPOs Cuttack. The relevant portion of the counter is extracted below:-

" It is humbly submitted that the leave has been sanctioned and duty pay for the period 01.12.2005 to 28.02.2005 has been paid vide Khurda HO Vr. No.53/15-5-2007. The Service Book of the applicant has been regularized and sent to the Postmaster Khurda HO vide Circle Office letter No. Bgt/S. Book-1/96 dt.14.03.2007. The G.P.F. balance sheet for the year 2005-06 has also been sent to the applicant vide Regd. letter No.2706 dt.18.09.2006."

4. As regards the T.A. Bills the Respondents have given him opportunity to submit the same in proper format after duly complying with the objections.

5. In view of the above submissions made by the Respondents in the counter there remains nothing more to be adjudicated in this case. In the aforesaid premises, this O.A. stands disposed of.

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6. Copies of this order be sent to the applicant and the Respondents by registered post in the address given in the O.A. and free copies of this order be supplied to Ld. Counsel appearing for the parties.

Chintu
ADMN. MEMBER

Yohant
10/09/10
VICE-CHAIRMAN

Kalpeswar